

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Compensation Application No.150 of 1999

In the matter of:

Wasan Exports Pvt. Ltd.

...Petitioner

Vs.

Canara Bank & Ors.

...Respondents

Appearance: Mr. Harshavardhan, Advocate for petitioner with
Mr. Pradeep Wasan, witness.

Ms. Shruti Vats, Advocate for Mr. Rajesh Kumar
Gautam, Advocate for Respondent No.1.

Mr. Mahesh Kasana and Ms. Aparna Rohtagi Jain,
Advocates for Respondent No.2.

30.01.2019

The case is listed today for cross-examination of the Petitioner witness.

Ms. Shruti Vats, learned Counsel appearing for Respondent No.1 moved an application seeking adjournment on the ground that the main Counsel is in personal difficulty. The request for adjournment is not opposed by the petitioner.

Learned Counsel for the petitioner also moved an application stating that the witness is unavailable from 31.01.2019 to 20.02.2019.

As prayed by the parties, put up on 26th February, 2019 for cross-examination of the Petitioner witness.

**[Peeush Pandey]
Registrar**